

Artificial fertiliser

1242. SHRI P. GANGADEB: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether scientists from three agricultural research institutes are planning to begin a project to lessen the dependence on artificial fertilisers; and

(b) if so, facts thereof?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI SHAHNAWAZ KHAN): (a) and (b). No, Sir. The Indian Council of Agricultural Research has not identified any three Agricultural Research Institutes for undertaking projects to lessen the dependence on artificial fertilisers.

However, the Council is working on a strategy so as to educate the farmers regarding the more efficient use of fertilisers and also to work out a system of integrated nutrients supply through recycling of organic matter and better use of fertilisers. More than seventy villages have been identified where various fertiliser industries with the help of the Council and the States Departments of Agriculture and Agricultural Universities have undertaken projects for educating the farmers on an integrated nutrients supply system.

Penalty for unauthorised stay in Government flats

1243. SHRI M. RAM GOPAL REDDY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) whether Government have decided to impose penalty for unauthorised stay in Government flats; and

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(b) if so, the facts thereof?

THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH): (a) and (b). For unauthorised stay in general pool accommodation, market licence fee according to an approved formula was being charged. From 1st August, 1976, this is to be calculated for accommodation in the general pool in Delhi and New Delhi at the pooled unit rates of Rs. 4.63 per sq. metre for types II to IV and Rs. 5.11 per sq. metre for types V to VIII per month. On this basis, the pooled market licence fee will be 4.66 times the pooled standard licence fee for types II to IV and 5 times for types V and above. As regards type I, the existing system of calculation of licence fee—both for standard rent and for market licence fee—will continue.

2. After the expiry of 30 days after the final eviction order passed by an Estate Officer under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971, an unauthorised occupant will be charged damages per month at three times the pooled market licence fee till the date of vacation/physical eviction. In the case of type I quarters, damages will be three times the existing market licence fee.

Unsatisfactory performance of Athletes in Montreal Olympics

1244. SHRI M. RAM GOPAL REDDY:

SHRI VAYALAR RAVI:

SHRI BIBHUTI MISHRA:

SHRI S. M. BANERJEE:

SHRI RAJDEO SINGH:

SHRI BIRENDER SINGH
RAO:

SHRI C. K. CHANDRAPPAN:

SHRI BHAGIRATH BHANWAR:

PROF. NARAIN CHAND PARASHAR:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

(a) the factors responsible for the unsatisfactory performance of the country's athletes in the Montreal Olympics; and

(b) the reaction of Government thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM): (a) and (b). The Ministry has asked for and is awaiting an overall assessment report from the Indian Olympic Association and the Indian Hockey Federation on the performance of the Indian Contingent at the Montreal Olympic Games. The Government would like to take further action in the matter after the reports mentioned above have been considered by the All India Council of Sports.

Competition faced by Modern Bakeries

1245. **SHRI M. RAM GOPAL REDDY:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state.

(a) whether Modern Bakeries units are facing tough competition from manufacturers in Ahmedabad, Bangalore, Calcutta and Kanpur; and

(b) if so, the remedial measures proposed?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI ANNA-SAHEB P. SHINDE): (a) Modern Bakeries is the only public sector unit manufacturing bread and it has to face competition with the private sector units, wherever they operate. The Company is facing competition at these four places also.

(b) The Company is fully alive to the situation and detailed studies have been made of the performance of these four Units. Special attention is being paid to quality, distribution channels and publicity measures.

Power Tillers

1246. **SHRI N. E. HORO:** Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether Government propose to devise suitable manually operated power tillers for individual farmers; and

(b) if so, the main features thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF AGRICULTURE AND IRRIGATION (SHRI PRABHUDAS PATEL): (a) and (b). The Government of India recognising the need for manually operated power tillers, has created indigenous production capacity for manufacture of these in the country.

Six units have been licensed for manufacture of power tillers with a total capacity of 40,000 numbers per annum. The power tillers indigenously produced fall in the H.P. range of 6 to 12.